



2026:AHC:45697

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 373 of 2026

Rajdeyi

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s) : Ankur Rai, Vikalp Kumar Rai
Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"Issue a writ, order or direction in the nature of Mandamus commanding the Respondent No. 2, i.e., the Consolidation Officer, Sadar-II, District-Azamgarh, to decide the Restoration Case No. 146, dated 07.04.2022, in Original Case No. 502, under Section 12 of the U.P. Consolidation of Holdings Act, 1953, Rajdeyi Vs. Poonam and Others, of Gata No. 1663/3 Area 0.032 Hectare and 1663/2 Area 0.320 Hectare, situated in Village- Saraimohan, Pargana-Beladaulatabad, Tehsil Martinganj, District-Azamgarh (Annexure No. 3 to the writ petition), expeditiously preferably within a stipulated period as may be fixed by this Hon'ble Court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **five**

months from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 27, 2026
VR

(Dinesh Pathak,J.)